

(J.H.C. Sch. 1-7)

From:

**Ram Sharma,**  
Registrar (Administration) I/c.,  
High Court of Jharkhand,  
Ranchi.

☎ : Office – 0651-2481449

Fax No. – 0651 – 2481116

File No. XXII(6)/1/2018-19/Apptt.

Letter No. \_\_\_\_\_/Apptt.

Dated: \_\_\_\_\_

To,

1. Sri Arvind Kumar Pandey, District & Addl. Sessions Judge-cum-Spl. Judge, CBI, Dhanbad
2. Sri Sanjay Kumar No.1, District & Addl. Sessions Judge-cum-Spl. Judge, CBI, Dhanbad
3. Sri Ravi Ranjan, District & Addl. Sessions Judge-cum-Spl. Judge, CBI, Dhanbad
4. Sri Raj Kumar Mishra, District & Addl. Sessions Judge-cum-Spl. Judge, CBI, Dhanbad
5. Sri Sachindra Kumar Pandey, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (Other than AHD), Ranchi
6. Sri Diwakar Pandey, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (Other than AHD), Ranchi
7. Sri Anil Kumar Mishra No.1, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (Other than AHD), Ranchi
8. Sri Sudhanshu Kumar Shashi, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (AHD Scam), Ranchi
9. Sri Martand Pratap Mishra, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (AHD Scam), Ranchi
10. Sri Surendra Nath Mishra, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (AHD Scam), Ranchi
11. Sri Shwaymbhu, Addl. Judicial Commissioner-cum-Spl. Judge, CBI (AHD Scam), Ranchi
12. Sri Dinesh Rai, District & Addl. Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Chaibasa
13. Sri Bal Krishan Tiwari, District & Addl. Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Daltonganj
14. Sri Taufiqul Hassan, District & Addl. Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Dumka
15. Sri Amit Shekhar, District & Addl. Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Hazaribagh
16. Sri Prakash Jha, District & Addl. Sessions Judge-cum-Spl. Judge, Anti Corruption Bureau, Ranchi
17. Sri Janardan Singh, District & Addl. Sessions Judge, Bokaro
18. Sri Rama Kant Mishra, District & Addl. Sessions Judge, Chaibasa
19. Sri Srish Dutta Tripathi, District & Addl. Sessions Judge, Chatra
20. Sri Shatrunjay Kumar Singh, District & Addl. Sessions Judge, Daltonganj
21. Sri Sachindra Birua, District & Addl. Sessions Judge, Deoghar
22. Sri Akhilesh Kumar, District & Addl. Sessions Judge, Dhanbad
23. Sri Pawan Kumar, District & Addl. Sessions Judge, Dumka
24. Sri Bimlesh Kumar Sahay, District & Addl. Sessions Judge, Garhwa
25. Sri Ramesh Chandra, District & Addl. Sessions Judge, Giridih
26. Sri Sanjay Kumar Upadhyay, District & Addl. Sessions Judge, Godda
27. Sri Durgesh C. Awasthi, District & Addl. Sessions Judge, Gumla
28. Sri Gati Krishna Tiwary, District & Addl. Sessions Judge, Hazaribagh
29. Sri Rajendra Kumar Sinha, District & Addl. Sessions Judge, Jamshedpur
30. Sri Bipin Bihari Gautam, District & Addl. Sessions Judge, Jamtara
31. Sri Satyakam Priyadarshi, District & Addl. Sessions Judge, Khunti
32. Sri Rama Shanker Singh, District & Addl. Sessions Judge, Koderma
33. Sri Rasikesh Kumar, District & Addl. Sessions Judge, Latehar
34. Sri Arvind Kumar No.2, District & Addl. Sessions Judge, Lohardaga
35. Sri Rakesh Kumar, District & Addl. Sessions Judge, Pakur
36. Sri Rajni Kant Pathak, District & Addl. Sessions Judge, Ramgarh
37. Sri Vijay Kumar Srivastava, Addl. Judicial Commissioner, Ranchi
38. Sri Rajiv Ranjan, District & Addl. Sessions Judge, Sahebganj(Rajmahal)
39. Sri Niraj Kumar Vishwakarma, District & Addl. Sessions Judge, Saraikela
40. Sri Madhuresh Kumar Verma, District & Addl. Sessions Judge, Simdega

Sub: - Nominations for attending Two days (C-IX) Conference on the Role of prosecution and Court in CBI cases scheduled to be held on 14<sup>th</sup> & 15<sup>th</sup> March, 2020 at Judicial Academy Jharkhand, Ranchi.

Sir,

I am directed to inform that the Court has been pleased to nominate you for attending Two days (C-IX) Conference on the Role of prosecution and Court in CBI cases scheduled to be held on 14<sup>th</sup> & 15<sup>th</sup> March, 2020 at Judicial Academy Jharkhand, Ranchi on the following topics:

- Prevention of Corruption Act, 1988
- Prevention of Money laundering Act, 2002
- Section 409 of IPC
- The requirement of Sanction
- Appreciation of Documentray evidence in PC Act Cases understanding digital evidence
- Sentencing

You are, therefore, directed to report at the Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi on 14.03.2020 at 9:30 A.M. in proper dress with relevant books.

Accordingly, you are accorded necessary permission for attending the aforesaid Conference.

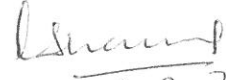
I am further directed to inform that the arrangement for stay for the participants have been made in Hostels at Judicial Academy Jharkhand, Near Dhurwa Dam, Ranchi from the evening of 13<sup>th</sup> March, 2020 till the evening of 15<sup>th</sup> March, 2020.

Yours faithfully,  
Sd/- **Ram Sharma**  
Registrar (Administration) I/c.

Memo No. 919 /Apptt.

Dated, Ranchi, the 26/02/20

Copy forwarded to all the Principal District & Sessions Judges of the Sate of Jharkhand including the Judicial Commissioner, Ranchi for information and needful / the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter No. 2896/JAJ dated 20.12.2019 / the Member Secretary, JHALSA, Ranchi / the C.P.C. I/c, e-Courts Project, J.H.C., Ranchi for information and getting uploaded the letter on the Court's website.

  
26.2.2020

Registrar (Administration) I/c.